

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)(LIQ.)/6/2024

PETITION NUMBER : CP(IB)/561(CHE)2019

**NAME OF THE PETITIONER : Radhakrishnan Dharamarajan
(Malar Energy & Infrastructure Pvt Ltd)**

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Sec 33(3) r/w Sec 60(5) of IBC, 2016

ORDER

Ld. Counsel Mr.T.Ravichandran appears for the Applicant. Ld. Counsel Mr.Kaushik N.Sharma appears for the Successful Resolution Applicant.

Counsel for the applicant presented the liquidation plan as recommended by the monitoring committee. The SRA has not brought in the funds within the stipulated period. Counsel for the SRA stated that they had certain difficulties due to national election they have already tied up with the Financial Institution towards the balance amount. Counsel for the SRA sought additional time fulfill the commitment. On this counsel for Applicant stated that there should be a strict timeline for making the payment. Considering the above we direct the SRA to submit an affidavit about the balance payment to be made on or before 07.06.2024. The applicant also stated that certain paras in the application has been inadvertently omitted and they may be permitted to submit a fresh typeset including all the paragraphs. Applicant is allowed to submit a fresh typeset and copy be served on the other side.

Case is posted for hearing on **25.06.2024**.

-SD-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-SD-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**